

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 115/AT/2024**

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Sikar Khetri Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)

Petitioner : Sikar Khetri Transmission Limited (SKTL)

Respondents : Central Transmission Utility of India Limited and Ors.

**Petition No. 114/TL/2024**

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Sikar Khetri Transmission Limited

Petitioner : Sikar Khetri Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member

Parties Present : Shri Rohit Jain, SKTL  
Shri Sankalp Sharma, SKTL  
Shri Aashish Srivastava, Advocate, DTL  
Shri Ritam Biswas, RECPDCL  
Shri Siddharth Sharma, CTUIL  
Shri Akshyvat Kislay, CTUIL

**Record of Proceedings**

At the outset, the representative of the Petitioner submitted that the present Petitions had been filed seeking adoption of the transmission charges for the “Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part D - Phase I” (‘the Project’) discovered through the competitive bidding process and for the grant of a transmission licence for the implementation of the Project. The representative of the Petitioner further submitted that CTUIL has already submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

2. Learned counsel for Respondent No.15, Delhi Transco Ltd (DTL) submitted that the Government of NCT of Delhi (GoNCTD) on 28.6.2006 issued a set of policy

directives/ notifications under which the Distribution Licensees of Delhi (including the DTL) were required to make their own arrangements for the procurement of power for supply to the consumers w.e.f. 1.4.2007 and in terms of the said policy directives/ notification dated 28.6.2006, DTL is not a beneficiary of the project. Hence, the name of the DTL may not be deleted from the list of Respondents to the Petition in terms of the above notification of the GoNCTD dated 28.6.2006. Learned counsel further sought liberty to file a brief affidavit in this regard.

3. After hearing the representative of the Petitioner and learned counsel for the DTL, the Commission ordered as under:

(a) DTL to file its brief affidavit, as per the above, within a week and the Petitioner to file a revised memo of parties deleting DTL as party Respondent within a week thereafter.

(b) Admit and issue notice to Respondents as per the revised memo of parties to be filed by the Petitioner.

(c) Respondents to file its reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

4. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**